

Tamil Nadu has already requested the Government of India for the formation of a Cauvery river dispute Tribunal. The Government of India has not yet constituted the Tribunal so far. The Cauvery issue is a very important one and the Centre has to come forward immediately for the formation of the Cauvery water tribunal.

(vii) Need to appoint a committee for suggesting proper Indian names to the towns and villages of Union Territory of Goa, Daman and Diu.

SHRI SHANTARAM NAIK (Panaji) : The Union Territory of Goa, Daman and Diu was liberated on 19th December, 1961 after 450 years of Portuguese rule. Obviously traces of European culture still exist in some form or the other. However, these traces are bound to vanish in the course of the years.

But, one thing that will not change unless it is done by positive act of Government are the names of towns and villages which are still written under portuguese spelling and pronounced in portuguese tone. For instance, names like Pernem, Bicholim, Sanguem, Quepem, Mormugao, Valpoi, Margao etc. have to be Indianised.

I, therefore, urge upon the Central Government to appoint Committee consisting of historians and other experts for the purpose of suggesting proper Indian names of the Goan towns and villages in consultation with the local Government.

MR. DEPUTY SPEAKER : We now adjourn for lunch and reassemble at 2.05 p.m.

*The Lok Sabha then adjourned for Lunch till Five minutes past Fourteen of the clock.*

*The Lok Sabha re-assembled after Lunch at Eleven minutes past Fourteen of the Clock.*

[SHRI VAKKOM PURUSHOTHAMAN *in the chair*]

INDUSTRIAL FINANCE CORPORATION (AMENDMENT) BILL—*Contd.*

[*English*]

MR. CHAIRMAN : The House will now take up further consideration of the Industrial Finance Corporation (Amendment) Bill.

Shri Janardhana Poojary.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : My reply is over, Sir.

MR. CHAIRMAN : The question is :

“That the Bill further to amend the Industrial Finance Corporation Act, 1948, be taken into consideration.”

*The motion was adopted.*

MR. CHAIRMAN : The House will now take up clause-by-clause consideration of the Bill.

Clause 2—Amendment of Section 2

SHRI MOOL CHAND DAGA (Pali) : I beg to move :

Page 1, line 13,—

*add at the end—*

“including batteries” (4)

Page 2,—

*omit lines 11 to 13. (5)*

[*Translation*]

In my view all have supported the point and all the Hon. Members present here have said that the work of hire—purchase is not an industry.

SHRI GIRDHARI LAL VYAS (Bhilwara) : What good will come out of it ?